GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 2965

TO BE ANSWERED ON DECEMBER 05, 2019.

RENOVATION EXPENDITURE LIMIT FOR MP FLATS

NO. 2965. MS. MALA ROY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) The maximum expenditure permitted for renovation of Member of Parliament's (MPs) flats by Central Public Works Department (CPWD); and
- (b) The expenditure incurred during the last three years and the current year, flat type-wise?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

- (a) The extent of renovation required is based on actual condition of building. There is no expenditure limit prescribed for such renovation / repair of residences of Members of Parliament by Central Public Works Department (CPWD).
- (b) During the last three years and current year, an expenditure of Rs. 193 Crore has been incurred on renovation / repair of residences of Members of Parliament. Flat type-wise expenditure details are not maintained.

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